

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

**C.P. (I.B) No.169/7/NCLT/AHM/2019**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2020**

Name of the Company: Canara Bank  
V/s  
Nakoda Ltd

Section of the Companies Act / I & B Code : Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

The Petitioner is represented through its Learned Counsel.

The Counsel appearing for the Petitioner states that arguing counsel is not available today.

In view of this, the matter is adjourned.

List the matter on 10.02.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

Dated this the 07th day of January, 2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)